

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 264/(MAH)/2017
M.A. No. 279/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE PARTIES: Ericsson India Pvt. Ltd.
V/s.
Reliance Communications Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	Alpara Ghone	Adv	Ahmed
	Rajesh Shah		
	Ahmed Churawala		

ORDER

IA 32/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017
MA 181/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017
MA 279/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017
MA 280/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017
MA 165/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017
MA 146/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017
MA 147/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017

With

MA 489/2017 IN CSP 376A/230-232/NCLT/MB/MAH/2017
MA 490/2017 IN CSP 377/230-232/NCLT/MB/MAH/2017
MA 491/2017 IN CSP 378/230-232/NCLT/MB/MAH/2017
MA 492/2017 IN CSP 379/230-232/NCLT/MB/MAH/2017
MA 465/2017 IN CSP 380/230-232/NCLT/MB/MAH/2017
MA 464/2017 IN CSP 381/230-232/NCLT/MB/MAH/2017

With

CSP 376A/230-232/NCLT/MB/MAH/2017
CSP 377/230-232/NCLT/MB/MAH/2017
CSP 378/230-232/NCLT/MB/MAH/2017
CSP 379/230-232/NCLT/MB/MAH/2017
CSP 380/230-232/NCLT/MB/MAH/2017
CSP 381/230-232/NCLT/MB/MAH/2017

Applicants filed these Miscellaneous Applications for withdrawal of connected CSAs. All the CSAs are hereby dismissed as withdrawn with liberty to proceed in accordance with law. In view of the dismissed CSAs, all the MAs filed by the Objectors becomes infructuous, hence dismissed as infructuous. Some of the Objectors filed their Affidavits and all those Affidavits stand closed. The Petitioner Companies to pay cost of ₹5,000/- (INR Five thousand only) each to Registrar of Companies, Mumbai.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
M. K. SHRAWAT
Member (Judicial)